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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH,
ALLAHABAD

ORIGINAL APPLICATION NO.710 OF 2005.

ALLAHABAD THIS THE 4th DAY OF July, 2005

HON'BLE MR. K.B.S. RAJAN, MEMBER-J

Yogendra Nath Chaubey, S/o Dr. R.N. Chaubey,
Deputy Labour Welfare Commissioner, O.D. Fort,
Allahabad.

.....Petitioner

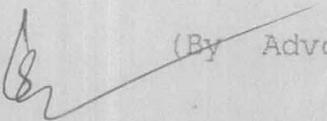
(By Advocate Shri G.R. Gupta.)

V E R S U S

1. Union of India, through the Secretary, Ministry of Labour, Government of India, New Delhi.
2. Sri J.P. Pati, Jt. Secretary, CLS-I, Ministry of Labour, New Delhi.
3. Sri Mahohar Lal, Director General, Labour Welfare, Ministry of Labour, New Delhi.
4. Sri S.K. Mukhopadhyaya, Chief Labour Commissioner, O, Shram Shakti Bhawan, Rafi Marg, New Delhi.
5. Smt. Vineeta Aggrawal, Director, CLS, Ministry of Labour, Shram Shakti Bhawan Rafi Marg, New Delhi.
6. N.S. Kaundal, ALC O, G.I.P., Shimla.
7. Roop Chand, RLC (C) Chandigarh.
8. M.P.M. Shiv Kumar RLC (C) Chennai.
9. B.N. Prasad, DWLC COD, Kanpur.

.....Respondents

(By Advocate: Sri S. Singh.)



ORDER (ORAL)

Heard the learned counsel for the parties.

By order dated 7.2.2005, certain postings and transfers have been taken place and in respect of one, incumbent has been posted to DLWC (C) O.D. Fort, Allahabad, U.P., which according to the applicant is his post. He has made a representation dated 3.3.2005 which remained undecided. Meanwhile, on 16.6.2005 another other has been passed which the applicant has challenged in this O.A. impleading some private respondents figured in the said order dated 16.6.2005 and it is not exactly clear as to how the applicant is aggrieved by this order. However, the counsel for the applicant submits that without reflecting his fate as consequence of the transfer order dated 7.2.2005 and 16.6.2005, his post ^{is} _{to} sought to be occupied by some other person. He states that he will be satisfied if the department is directed to consider his representation dated 3.3.2005 and redress his grievance.

2. It appears that as on date no cause of action has ^{been} arisen. However, if the applicant has any genuine grievance on account of two transfer orders, in respect of one of which he has moved a representation dated 3.3.2005, interest of justice would be met if a copy of this O.A. is also treated as supplemental to

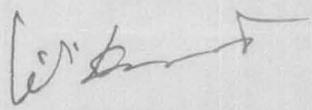
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the representation dated 3.3.2005 and the authorities
~~shall~~ consider the application with a view to
redressing his grievance. Needless to mention that
incase the authorities reject his representation, the
same shall be by way of a reasoned and speaking order
to be passed within a period of three months from the
date of communication of this order.

3. The O.A. stands disposed of in the aforesaid
terms with no order as to costs.



MEMBER-J

GIRISH/-